

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 236/MP/2017**

Subject : Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL

Petitioner : DVC

Respondents : MPPMCL

Date of hearing: **22.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present: Shri M.G. Ramachandran, Advocate, DVC  
Ms. Ranjitha Ramachandran, Advocate, DVC  
Ms. Poorva Saigal, Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Aryaman Saxena, PGCIL

**Record of Proceedings**

During the hearing, the learned counsel for the petitioner made detailed submissions in the matter and prayed that the relief may be granted as prayed for in the Petition.

2. The Commission, after hearing the learned counsel for the petitioner admitted the Petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve the copy of the petition on the respondents by 1.3.2018 and the respondents to file their replies on or before 8.3.2018, with advance copy to the petitioner, who may file its rejoinder, if any, by 15.3.2018.

4. Matter shall be listed for hearing on **27.3.2018**. Pleadings in the matter shall be completed prior to the said date of hearing.

By order of the Commission

-Sd/-  
(T.Rout)  
Chief (Law)

